IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-483/ND/2017

In t	he	m	att	er	of
	110		CILL		01

Durlum India (P) Ltd

....PETITIONER

Vs.

Sharma Kalypso (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor:

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 15.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-283/ND/2017

In the matter of

Canon India (P) Ltd

....PETITIONER

Vs.

Tulip Telecom Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

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For the Respondent/Corporate Debtor:

For the Intervener

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ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 07.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018